

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 179 of 2025
& I.A. No. 717 of 2025

IN THE MATTER OF:

Alchemist Asset Reconstruction Company Ltd.

...Appellant

Versus

ASC Insolvency Services LLP & Ors.

...Respondents

Present:

For Appellant : Mr. Krishnendu Datta, Sr. Advocate with Mr. Milan Singh Negi, Mr. Nikhil Kumar Jha, Ms. Aakriti Gupta, Ms. Alina Merin Mathew, Advocates.

For Respondents : Mr. Vivek Sibal, Sr. Advocate with Ms. Rashmi Raj, Mr. Abhishek Periwal, Ms. Kiran Bisht, Advocates for R-1.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Arijit Mazumdar, Ms. Akansha Kaushik, Ms. Shefali Munde, Mr. Arjun Bhatia, Mr. Shambo Nandy, Ms. Anoushka Dey, Advocates for R-2 (SRA – OCL).

Mr. Abhishek Anand, Ms. Aditi Sinha, Ms. Rajnandini Singh, Advocates for R-3 (NARCL).

O R D E R
(Hybrid Mode)

26.03.2025: Shri Ramji Srinivasan, learned counsel for the SRA has completed his submission. We have also heard Shri Vivek Sibal, learned counsel appearing for Resolution Professional and Shri Abhishek Anand, learned counsel appearing for NARCL.

List this Appeal tomorrow i.e. on **27.03.2025** for submission in rejoinder by Shri Krishnendu Datta, learned counsel for the Appellant.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

[Arun Baroka]
Member (Technical)